

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 81 OF 2025

IN THE MATTER OF:

SATISH KUMAR GOYAL

...APPLICANT

Versus

STATE OF HARYANA & ORS.

...RESPONDENTS

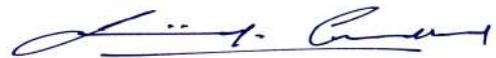
NDOH: 30.05.2025

INDEX

S. NO.	PARTICULARS	PG. NO.
1.	REPLY ON BEHALF OF RESPONDENT NO. 6 I.E. M/S. TREHAN PROMOTERS & BUILDERS PVT. LTD. TO THE O.A. 81/2025 ALONG WITH SUPPORTING AFFIDAVIT.	1-19
2.	<u>ANNEXURE R-1</u> TRUE COPY OF THE BOARD RESOLUTION DATED 20.05.2025.	20
3.	<u>ANNEXURE R-2</u> TRUE COPY OF THE APPROVAL LETTER OF THE HSIIDC DATED 10.01.2025.	21-23
4.	<u>ANNEXURE R-3</u> TRUE COPY OF THE NOC FOR HEIGHT CLEARANCE DATED 14.10.2024 GRANTED BY THE AIRPORTS AUTHORITY OF INDIA.	24-30
5.	<u>ANNEXURE R-4</u> TRUE COPY OF THE NOC DATED 20.01.2025 GRANTED BY THE HSIIDC.	31
6.	<u>ANNEXURE R-5</u> TRUE COPY OF THE LETTER DATED 25.09.2024 OF THE HSIIDC.	32-33

7.	<u>ANNEXURE R-6</u> TRUE COPY OF THE ORDER DATED 16.05.2025 PASSED BY THE HON'BLE SUPREME COURT IN W.P.(C) NO. 1394/2023 TITLED ' <i>VANASHAKTI VS. UNION OF INDIA</i> '	34-38
8.	VAKALATNAMA	39
9.	PROOF OF SERVICE	40

FILED BY:



HARSH GATTANI

Gattani & Co.

(Counsels *for* the Respondent No. 6)

A-86, LGF, Defence Colony, New Delhi – 110024

Contact: +91-7415314431 | Email: harshgattani@outlook.com

PLACE: NEW DELHI

DATE: 26.05.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 81 OF 2025

IN THE MATTER OF:

SATISH KUMAR GOYAL

...APPLICANT

Versus

STATE OF HARYANA & ORS.

...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 6 I.E. M/S. TREHAN
PROMOTERS & BUILDERS PVT. LTD. TO THE O.A. 81/2025**

MOST RESPECTFULLY SHOWETH:

1. That the present Original Application being O.A. 81/2025 has been filed by Mr. Satish Kumar Goyal (hereinafter referred to as '*Applicant*') against the alleged construction purportedly undertaken by the Respondent No. 6 i.e. M/s Trehan Promoters & Builders (hereinafter referred to as '*Answering Respondent*').
2. That in pursuance of the above-mentioned Application, the present Reply is being filed on behalf of Goutam Patra, Authorised Representative of the Answering Respondent, to rebut to the averments made by the Appellant and to bring on record correct factual and legal position. That Goutam Patra, Authorised Representative of the Answering Respondent had been duly authorized vide Board Resolution dated 20.05.2025 to file the present Reply.

True Copy of the Board Resolution dated 20.05.2025 is annexed and marked herewith as **ANNEXURE R-1**.

3. That at the outset, the present Application filed before this Hon'ble Tribunal in its present form is wholly misconceived, *malafide*, and is untenable in the eyes of law for being an abuse of the process of law, for which the present Application merits dismissal with heavy costs.
4. That the Answering Respondent denies each and every allegation, contention, and statement made by the Applicant against the Answering Respondent in its

Application unless admitted explicitly in the present Reply. Further, nothing stated in the present Reply shall be deemed to have been admitted by the Answering Respondent for reason of non-transverse or specific denial and that the Answering Respondent reserves its right to file such other and further detailed reply in case of necessity as required.

PRELIMINARY OBJECTIONS & SUBMISSIONS

ANSWERING RESPONDENT HAD DULY APPLIED AND HAD BEEN RECOMMENDED ENVIRONMENTAL CLEARANCE

5. It is submitted that the Answering Respondent has introduced its group housing project namely 'Trehan Iris' (hereinafter referred to as "**Project**") located at Plot GH 3B & 3C, Sector 80, Residential Estate, Manesar, District Gurugram, Haryana. The said Project is proposed to be constructed upon a plot area of 20558.36 sq. mtrs. (auctioned by HSIIDC) with a proposed built up area of 168060.56 sq. mtrs. In pursuance thereof, the Answering Respondent had applied for fresh Environmental Clearance (EC) for its Project on *Parivesh* portal vide Online Proposal No. SIA/HR/INFRA2 /516714/2024 dated 31.12.2024 under Clause 8(b) of the EIA Notification dated 14.09.2006 (hereinafter referred to as "**EIA Notification**") and had also submitted the mandatory scrutiny fee of Rs. 2,00,000/- vide DD No.583333 dated 27.12.2024 along with its proposal.
6. The proposal of the Answering Respondent was received and considered by the State Expert Appraisal Committee ("**SEAC**"), Haryana vide its 309th meeting held on 09.01.2025 and 10.01.2025 under the Chairmanship of Sh. V. K. Gupta, Chairman, SEAC, at Conference Hall (SEIAA), Bays No. 55-58, First Floor, Paryatan Bhawan, Sector-2, Panchkula whereat the Answering Respondent as well as its Project Consultant also appeared before the SEAC. The SEAC, in presence of both the Answering Respondent as well as its Project Consultant, thoroughly discussed the proposal of the Answering Respondent and thereafter raised a few observations regarding the proposal. The said observations of the SEAC were duly replied by the Answering Respondent vide its affidavit dated 14.01.2025 and all the observations of the SEAC were duly satisfied by the Answering Respondent.

7. The SEAC thereafter considered the documents and submissions made by the Answering Respondent and subsequently undertook a detailed discussion regarding the case of the Answering Respondent. That after long deliberations and discussions, the SEAC with a unanimous view rated the Project of the Answering Respondent with '**Gold Rating**' and further recommended the proposal of the Answering Respondent to the State Environment Impact Assessment Authority (hereinafter referred to as "**SEIAA**") towards grant of Environmental Clearance under the EIA Notification.
8. However, despite the recommendation of the SEAC to the SEIAA towards grant of Environmental Clearance to the Answering Respondent, the SEIAA till date have not granted Environmental Clearance to the Answering Respondent. That as per the timelines laid down under Clause 8(ii) of the EIA Notification, SEIAA on receipt of the recommendations of the SEAC can either accept the recommendations of the SEAC or it can request the SEAC to reconsider its recommendations with an intimation of the same to the Answering Respondent. However, in the present case, the SEIAA had neither objected nor accepted the recommendations of the SEAC.
9. It is stated that in such cases, where the SEIAA had neither objected nor accepted the recommendations of the SEAC and had thereby failed to communicate its decision pursuant to the final recommendations of the SEAC within the time stipulated as per Clauses 8(i) of the EIA Notification i.e. 45 days, the final recommendation of the SEAC shall be considered as grant or denial of clearance by the SEIAA as per Clause 8(iii) of the EIA Notification. The Clause 8 of the EIA Notification is reproduced herein below:

"8. Grant or Rejection of Prior Environmental Clearance (EC):

- (i) *The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within **forty five days** of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment*

Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

- (ii) *The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.*
- (iii) **In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in subparagraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.**
- (iv) *On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.*
- (v) *Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless*

any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

- (vi) *Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.”*

10. Therefore, from a bare reading of Clause 8(iii) of the EIA Notification, it is evident that in cases where the decision of the SEIAA is not communicated to the Applicant of EC within 45 days, the Applicant i.e. the Answering Respondent herein can proceed upon the recommendations of the SEAC. Pertinently, against the proposal of the Answering Respondent, the SEAC on 10.01.2025 had recommended for grant of Environmental Clearance under the EIA Notification and the time limit of 45 days as per Clause 8(i) ended on 24.02.2025. Hence, as on date, the Answering Respondent holds deemed Environmental Clearance by virtue of Clause 8(iii) of the EIA Notification.

TEMPORARY CONSTRUCTION UNDERTAKEN AT THE PROJECT SITE IS NOT VIOLATIVE OF EIA NOTIFICATION, 2006

11. It is stated that the Answering Respondent had not undertaken any permanent construction at the Project site corresponding to the building plans of the Project as the building plans of the Project have not yet been approved by the concerned authority. Pertinently, the construction which had been undertaken by the Answering Respondent at the Project site corresponds to a '*Temporary Site Office*' which is about 1240.60 sq. mtrs. and is temporary in nature and is subject to demolition prior completion of the Project. The said temporary construction is not part of the main building, which is yet to be constructed by the Answering Respondent and is rather a perishable structure which is destined to be demolished as it will only serve as a site office during the construction of the Project building.

It is pertinent to mention that the said '*Temporary Site Office*' will be utilised by numerous architects, construction workers and employees who will be constantly surveilling the construction of the main Project building while the construction is undertaken.

12. Moreover, as per the EIA Notification, no EC is required for construction of the said '*Temporary Site Office*' for the following reasons namely:

- a. The *Temporary Site Office* is a temporary structure and is bound to be demolished prior completion of the main Project building.
- b. The *Temporary Site Office* is around 1240.60 sq. mtrs in built-up area and therefore not governed by the EIA Notification as there is no requirement of prior EC for structures less than 20000 sq. mts.
- c. Construction of the *Temporary Site Office* is governed by local body laws and not by the EIA Notification.

13. That in order to secure the approval of the local body, the Answering Respondent had submitted the building plans of the '*Temporary Site Office*' to Haryana State Industrial and Infrastructure Development Corporation Ltd. (hereinafter referred to as "**HSI IDC**") for approval and the same were duly approved by HSI IDC on 10.01.2025. Further, even from a *prima facie* perusal of the building plans approved by the HSI IDC it is evident that the space of the '*Temporary Site Office*' is unattached from the Project building plan and is located on a vacant parcel of land and unrelated to the main Project. Hence, the construction undertaken by the Answering Respondent on the Project site pertaining to the '*Temporary Site Office*' is not unauthorised as alleged by the Applicant.

True Copy of the approval letter of the HSI IDC dated 10.01.2025 is annexed and marked herewith as **ANNEXURE R-2**

14. It is further stated that the Answering Respondent at no point whatsoever had concealed any fact from any authority rather the Answering Respondent had truly disclosed its construction even to the SEAC. It is submitted that at the time of

submission of its proposal for the EC, the SEAC had raised few observations and the said observations of the SEAC were duly replied by the Answering Respondent vide its affidavit dated 14.01.2025. Importantly, vide its affidavit, the Answering Respondent had duly informed the SEAC that it had initiated the construction of its *Temporary Site Office* and had also disclosed the approval received by the HSIIDC. The relevant portion of the minutes of the 309th Meeting of the SEAC which notes the contents of the Answering Respondent's affidavit are reproduced hereinbelow :

“That, construction of temporary site office has been started, which is allowed as per MOEF&CC OM dated 29th March 2022. Approval of Building Plans for Temporary Site Office has been obtained from HSIIDC vide Memo No.:- HSIIDC/IPD/IMT/M/2025/1273 dated 10/01/2025. MoEF&CC OM and Approval of Building Plans for Temporary Site Office is attached as Annexure 5”

15. Evidently, the SEAC was cognizant of the ongoing construction as well as the approval of the building plans by the HSIIDC, hence nothing material was concealed from the SEAC by the Answering Respondent. Further, basis the documents and materials submitted by the Answering Respondent before the SEAC, the SEAC consequentially recommended Environmental Clearance to the Answering Respondent.

THE PROJECT OF THE ANSWERING RESPONDENT HAD BEEN GRANTED PERMISSIONS AND SANCTIONS FROM VARIOUS STATUTORY AUTHORITIES

16. The Project of the Answering Respondent had been approved by various statutory departments and multiple Statutory No Objection Certificate's (NOC) had been issued by the concerned departments which are as follows:

a. ENVIRONMENTAL CLEARANCE

It is stated that the SEAC on receipt of proposal, rated the Project of the Answering Respondent with '**Gold Rating**' and further recommended the

proposal of the Answering Respondent to the SEIAA towards grant of Environmental Clearance under the EIA Notification with a unanimous view. However, SEAC failed to communicate its decision pursuant to the final recommendations of the SEAC within the time stipulated as per Clauses 8(i) of the EIA Notification, and hence the final recommendations of the SEAC towards as grant of clearance stands crystallised as per the mandate of Clause 8(iii) of the EIA Notification. Therefore, as on date, the Answering Respondent holds deemed EC as per the EIA Notification.

b. AIRPORTS AUTHORITY OF INDIA

The Airports Authority of India had approved the said Project and had granted its NOC for Height Clearance vide letter dated 14.10.2024. The AAI has no objection to the construction of proposed structures at the Project site. True Copy of the NOC for Height Clearance dated 14.10.2024 granted by the Airports Authority of India is enclosed herewith as **ANNEXURE R-3.**

c. NOC FOR POWER AND EXCAVATION

The HSIIDC vide its letter dated 20.01.2025 had granted a No Objection to the Excavation/Mining activities to be conducted at the Project site. True Copy of the NOC dated 20.01.2025 granted by the HSIIDC is enclosed herewith as **ANNEXURE R-4.**

d. HSIIDC INTIMATION FOR FOREST LAND/NATURAL CONSERVATION ZONE ETC.

The HSIIDC vide its letter dated 25.09.2024 intimated the Answering Respondent regarding multiple subjects including non-existence of any Gas Pipeline, no forest land, no effect of Natural Conservation Zone etc. True Copy of the letter dated 25.09.2024 of the HSIIDC is enclosed herewith as **ANNEXURE R-5.**

Therefore, it is submitted that the Project is fully compliant and has been given the Statutory Approval/NOC from all the concerned Statutory Departments.

APPLICANT HOLDS NO LOCUS TO FILE THE INSTANT APPLICATION

17. It is submitted that The Applicant is neither an aggrieved party nor an affected party and therefore Applicant cannot have any grievance *qua* the environment. The Applicant has filed the present Application before this Hon'ble Tribunal seeking directions to the Respondent Authorities *qua* the Answering Respondent to the effect of stopping construction and initiation of necessary actions against the Answering Respondent regarding the construction undertaken by the Answering Respondent. It is stated that the Applicant is not a resident of Gurugram, where the Project is proposed to be developed by the Answering Respondent, rather the Applicant is a resident of 402, GH 5, MDC Sector 6, Panchkula, Haryana-134114 which is evident from the address disclosed by the Applicant in the Memo of Parties and also in the Affidavit supporting the present Application. Admittedly, the distance between Panchkula and Gurugram is around 300 km and it is beyond imagination as to how the Applicant is affected by the construction in Gurugram, if any. Therefore, it is *prima facie* evident that the Applicant holds no locus to maintain the instant Application as the Applicant is not affected nor aggrieved by the said construction.

LITIGATION INITIATED BY THE APPLICANT IS MALICIOUS

18. It is stated that the Applicant had filed numerous complaints before numerous forums including this Hon'ble Tribunal *qua* the alleged illegal construction undertaken by the Answering Respondent. Admittedly, the intentions of the Applicant in initiating the present litigation smacks malice as the Applicant had deliberately and wilfully concealed the fact that the construction undertaken by the Answering Respondent is temporary in nature and outside the purview of the EIA Notification and hence is not illegal. However, in order to harass and stall the development of Gurugram region, the Applicant had wilfully made false statements before this Hon'ble Tribunal.

19. Moreover, in furtherance of its malafide intentions, the Applicant had played a fraud upon this Hon'ble Tribunal by willfully misrepresenting facts. It is stated that

Order dated 28.02.2025 passed by this Hon'ble Tribunal categorically notes the submission of the Applicant, whereby the Applicant had submitted before this Hon'ble Tribunal that the Answering Respondent had undertaken construction without obtaining Environmental Clearance (EC) though the total land area of the project is 20558.36sqm and proposed built up area is 168060.56 sqm and the same stands in violation of the EIA Notification. The Applicant had willfully misrepresented the fact that the construction undertaken by the Applicant is in violation of the EIA Notification despite the fact that the Applicant had complete knowledge that the construction undertaken is of temporary nature as the same is evident from the minutes of SEAC meeting dated 09.01.2025 and 10.01.2025 (Annexure A-8 of OA). However, in order to mislead this Hon'ble Tribunal the Applicant had concealed crucial facts and hence played a fraud upon this Hon'ble Tribunal.

20. It is stated that the Applicant is well aware of the fact that the Project is of prime importance to the Answering Respondent and that if the said Project is somehow stalled by the Applicant, the same will cause huge financial setback to the Answering Respondent. Therefore, in order to cause huge financial loss to the Answering Respondent, the Applicant in complete abuse of process of law had preferred the instant malicious Application seeking directions from Respondent Authorities to the effect of staying construction on the Project site despite the fact that the Answering Respondent holds all required permissions.
21. In view of the above facts and circumstances, it is evident that the Applicant has not approached this Hon'ble Court with clean hands and evidently has no love towards the environment as such. The present litigation smacks *malice* and had been initiated by the Applicant only in furtherance of its ulterior motive to wreak vengeance upon the Answering Respondent by causing huge financial set-backs and is therefore liable to be dismissed with heavy costs.

PARAWISE REPLY

22. The contents of Para 1 are denied for being false and incorrect. It is stated that the Applicant is not a resident of Gurugram and is a resident of Panchkula, hence is not an aggrieved party.

23. The contents of Para 2 are matter of record and merit no response from the Answering Respondent.
24. The contents of Para 3-4 are matter of record and merit no response from the Answering Respondent.
25. The contents of Para 5-6 are denied for being false and incorrect. It is denied that any unauthorised construction had been undertaken by the Answering Respondent. It is stated that the construction undertaken by the Answering Respondent at the Project site corresponds to a '*Temporary Site Office*' which is temporary in nature and is subject to demolition prior completion of the Project. The said temporary construction is not part of the main building, which is yet to be constructed by the Answering Respondent and is rather a perishable structure which is destined to be demolished. It is further stated that there exists no requirement for Consent to Establish under the Water (Prevention and Control of Pollution) Act, 1974 for the construction of the said '*Temporary Site Office*' as there will be no discharge of sewage or trade effluents during the construction of the said temporary structure. Similarly, there exists no requirement for Consent to Establish under the Air (Prevention and Control of Pollution) Act, 1981 for the construction of the said '*Temporary Site Office*' as the said construction do not fall within the definition of Section 21(1) of the Air Act, 1981 as alleged by the Applicant. However, as per the specific conditions of the SEAC, the Answering Respondent will apply for the required permissions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the expansion Project, if any.
26. The contents of Para 7-11 are denied for being false and incorrect. It is stated that the Applicant has concealed material facts from this Hon'ble Tribunal and has not approached this Hon'ble Tribunal with clean hands. It is reiterated that the Answering Respondent had undertaken construction of '*Temporary Site Office*' which is around 1240.60 sq. mtrs in area and the building plans of the same have been duly approved by HSIIDC vide letter dated 10.01.2025 bearing no. HSIIDC/IPD/IMT/M/2025/1273. Pertinently, the construction of the said

'Temporary Site Office' does not mandate requirement of EC as per the EIA Notification as the built-up area of the same is below 20,000 sq. mtrs. and the same is destined to demolition on account its temporary nature. Further, the Answering Respondent had duly applied for the EC for its Project which has a built-up area of 168060.56 sq. mtrs. on a plot area of 20558.36 sq. mtrs., however till date no construction activity had been undertaken by the Answering Respondent pertaining to the said Project.

27. It is submitted that the SEAC has recommended Environmental Clearance to the Answering Respondent, thus, there is no violation of EIA Notification, 2006 or any other provision of Environmental Protection Act, 1986. The Answering Respondent has not caused any damage to the environment nor caused any damage to air and water quality. Thus, no question for consideration by this Hon'ble Tribunal arises and the present Application is liable to be dismissed with heavy costs.

28. It is further submitted that the OM dated 29.03.2022 has not been violated by the Answering Respondent as the construction undertaken by the Answering Respondent concerns 'Temporary Site Office' which do not mandate requirement of EC as the built-up area of the same is below 20,000 sq. mtrs. and is subject to demolition on account of its temporary in nature. Since, there is no requirement of EC as per the EIA Notification for the said construction, therefore OM dated 29.03.2022 is not applicable to the temporary construction undertaken by the Answering Respondent.

29. The contents of Para 12-13 are denied for being false and incorrect. It is reiterated that there exists no requirement for Consent to Establish under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 for the construction of the said 'Temporary Site Office' as there will be no discharge of sewage or trade effluents during the construction of the said temporary structure. Similarly, there exists no requirement for Consent to Establish under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 for the construction of the said 'Temporary Site Office' as the said construction do not fall within the definition of

Section 21(1) of the Air Act, 1981 as alleged by the Applicant. However, as per the specific conditions of the SEAC, the Answering Respondent will apply for the required permissions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the expansion Project, if any.

30. The contents of Para 14 are denied for being false and incorrect. It is denied that the Answering Respondent had not undertaken any unauthorised construction without obtaining the requisite clearances. It is reiterated that the Answering Respondent had only undertaken construction of 'Temporary Site Office' which is temporary in nature and will be demolished in future and the building plans of the same had been duly approved by the HSIIDC.
31. The contents of Para 15-20 are denied in toto. It is reiterated that the Applicant had instituted the present malicious Application against the Answering Respondent in furtherance of its *malafide* intent to extort monies from the Answering Respondent. The Answering Respondent had only undertaken construction of 'Temporary Site Office' which is temporary in nature and will be demolished in future. Hence, there stands no violation of the EIA Notification, 2006.
32. The contents of Para 21 are not denied to the extent that the same are matter of record.
33. The contents of Para 22-23 are denied for being false and incorrect. The Applicant has no *locus* to file the instant Application as the Applicant is not an aggrieved party. Further, the present Application had been filed by the Applicant only to harass and extort monies from the Answering Respondent. Hence, the same is liable to be rejected outrightly with exemplary costs.

REPLY TO GROUNDS

34. The contents of Para 24-25 are denied for being false and incorrect. It is reiterated that no violation of the OM dated 29.03.2022 has occurred as the construction undertaken by the Answering Respondent concerns 'Temporary Site Office' which do not mandates requirement of EC as per the EIA Notification as the built-up area

of the 'Temporary Site Office' is 1240.60 sq. mtrs and is below 20,000 sq. mtrs.. Further, the said 'Temporary Site Office' is temporary in nature and is destined to be demolished in future. Since, there is no requirement of EC for the said construction, therefore OM dated 29.03.2022 is not applicable to the temporary construction undertaken by the Answering Respondent and consequentially there stands no violation of the OM dated 29.03.2022 or the EIA Notification. In view of the same, the Application is liable to be rejected with heavy costs.

35. The contents of Para 26 are denied for being false and incorrect. It is denied that the Answering Respondent had violated any provisions of the EIA Notification. It is further denied that *Tanaji B Gambhire v. Chief Secretary, Government of Maharashtra and Ors.* bearing O.A No. 34/2020 (WZ) is applicable to the present case and the reliance placed by the Applicant is misconceived.

36. The contents of Para 27 are denied. It is stated that the Hon'ble Supreme Court in W.P.(C) No. 1394/2023 titled '*Vanashakti vs. Union of India*' has quashed the OM dated 07.07.2021 issued by the Respondent No. 2. The Hon'ble Supreme Court vide order and judgment dated 16.05.2025 had quashed and stuck down the OM dated 07.07.2021 as well as all circulars/orders/OMs/notifications issued in consequence thereof inorder to give effect to the said notification. It is denied that position of law has been restored to pre 07.07.2021 regime. It is denied the order dated 29.11.2024 passed in Original Application No.65 of 2019 (WZ) *Mr. Ajay Jayvantrao Bhosale vs. Union of India & Ors.* is applicable to the present case and the reliance placed by the Applicant is misconceived.

True Copy of the order dated 16.05.2025 passed by the Hon'ble Supreme Court in W.P.(C) No. 1394/2023 titled '*Vanashakti vs. Union of India*' is annexed and marked herewith as **ANNEXURE R-6**

37. The contents of Para 28 are denied for being false and incorrect. It is stated that the judgment of the Hon'ble Supreme Court in *Alembic Pharmaceuticals Ltd vs Rohit Prajapati and Ors.* is not applicable to the facts of the present case and the reliance placed upon by the Applicant is misconceived.

38. The contents of Para 29 are denied for being false and incorrect. It is stated that the Applicant had levelled unfounded and frivolous allegations against the SEAC only to substantiate its malicious Application. The Applicant *qua* the present Application is attempting to hinder the Project of the Answering Respondent which is evident that from the fact that despite due permissions from all statutory authorities, the Applicant had filed numerous baseless complaints against the Answering Respondent only to restrain the Answering Respondent from developing its Project.
39. The contents of Para 30 are not denied as the same are matter of record. It is reiterated that in cases where the SEIAA had neither objected nor accepted the recommendations of the SEAC and had thereby failed to communicate its decision pursuant to the final recommendations of the SEAC within the time stipulated as per Clauses 8(i) of the EIA Notification, the final recommendation of the SEAC shall be considered as grant or denial of clearance by the SEIAA as per Clause 8(iii) of the EIA Notification. Hence, as on date, the Answering Respondent holds deemed Environmental Clearance by virtue of Clause 8(iii) of the EIA Notification.
40. The contents of Para 31 are denied for being false and incorrect. It is stated that the Answering Respondent had not violated any provision of the EIA Notification, 2006 or that of the Environment Protection Act, 1986 and the present Application is liable to be dismissed.
41. The contents of Para 32 are denied. It is stated that the reliance placed upon by the Applicant on the precedents is misconceived and is not applicable to the facts of the present case.

REPLY TO JURISDICTION

42. It is stated that this Hon'ble Tribunal lacks jurisdiction as no violation of provision of the EIA Notification, 2006 or that of the Environment Protection Act, 1986 had been committed by the Answering Respondent. Hence, the Application is liable to be dismissed and no relief can be granted to the Applicant.

REPLY TO LIMITATION

43. It is stated that the instant Application is barred by limitation and is liable to be dismissed on this ground alone. It is further stated that the Applicant has no cause of action to file the present Application. Also, in view of the permissions and recommendation for Environment Clearance of the Project, the instant Application is liable to be dismissed being no cause of action available to the Applicant.

REPLY TO INTERIM RELIEF

44. It is prayed that no interim relief can be granted to the Applicant. The grounds raised by the Applicant are unfounded, imaginary and have been raised with a *malafide* intent to extort money from the Answering Respondent. The Application of the Answering Respondent, in its present form is nothing but a gross abuse of the process of law. It is further submitted that the Applicant has not approached this Hon'ble Tribunal with clean hands. Accordingly, in view of the aforesaid facts and circumstances, the Answering Respondent prays this Hon'ble Tribunal to dismiss the present Application with heavy costs.

REPLY TO PRAYER

45. In view of the aforementioned, it is most respectfully prayed that the present Application be dismissed *in limine* with exemplary costs and the Applicant is not entitled to any relief from this Hon'ble Tribunal.

46. That the Answering Respondent reserves its right to file a further detailed reply as and when directed by this Hon'ble Tribunal.

For Trehan Promoters & Builders Pvt. Ltd.
Director / Authorized Signatory

**M/S. TREHAN PROMOTERS & BUILDERS PVT. LTD./
RESPONDENT NO. 6**

FILED BY:



HARSH GATTANI
Gattani & Co.

(Counsels *for* the Respondent No. 6)
A-86, LGF, Defence Colony, New Delhi – 110024
Contact: +91-7415314431 | Email: harshgattani@outlook.com

PLACE: NEW DELHI

DATE: 26.05.2025

For Trehan Promoters & Builders Pvt. Ltd.

Director / Authorized Signatory

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 81 OF 2025

IN THE MATTER OF:

SATISH KUMAR GOYAL

...APPLICANT

Versus

STATE OF HARYANA & ORS.

...RESPONDENTS

AFFIDAVIT

I, Goutam Patra, S/o Late Shri Dhananjay Patra, aged about 35 years, Authorised Representative of Trehan Promoters & Builders Pvt. Ltd., R/o J-4/30B, First Floor, DDA Flats, Kalkaji, New Delhi – 110019, do hereby solemnly affirm, state and declare as under:-

1. That I am the Authorised Representative of M/s Trehan Promoters & Builders Pvt. Ltd and am well conversant with the facts and circumstances of the case and hence competent to swear the present affidavit.
2. That I have read and understood the contents of the present Reply which has been drafted by the counsel under my instructions and I state that the facts stated therein are true and correct to my knowledge based on records, contents whereof are not repeated for the sake of brevity and may be read as part and parcel of this affidavit. No part of it is false and nothing material has been concealed therefrom.
3. That the annexures annexed with the accompanying Reply are true and correct copies of their respective originals.

For Trehan Promoters & Builders Pvt. Ltd.

Director/Authorised Signatory
DEPONENT



VERIFICATION:

24 MAY 2025

Verified at New Delhi on this day of May, 2025 that the contents of paragraphs stated above are true and correct to my knowledge. No part of it is false and nothing material has been suppressed or concealed therefrom.

For Trehan Promoters & Builders Pvt. Ltd.

[Signature]
Director/Authorised Signatory
DEPONENT

Identify the deponent who has signed in my presence

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. *Goutam Kataria*
S/o W/o D/o. *L. J. Phaniraj Patra*
R/o *J-4, S.O.B. Flt. Park, Kalyan, NO-19*
Identified by Shri/Smt. *Harsh Gattani*
has solemnly affirmed before me at
Delhi on **24 MAY 2025** S.L. No.
that the contents of the affidavit which have
been read and explained to him are true and
correct to his knowledge.

Karide
Oath Commissioner Delhi



A future built on legacy.™

CERTIFIED TRUE COPY OF THE BOARD RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTOR OF TREHAN PROMOTERS AND BUILDERS PRIVATE LIMITED HELD ON TUESDAY 20TH MAY 2025 AT THE REGISTERED OFFICE OF THE COMPANY AT E-26, PANCHSHEEL PARK, NEW DELHI-110017

RESOLVED THAT the Board of Directors of the Company hereby authorizes Mr. Goutam Patra- Project Co-ordinator of the Company, to file, sign, verify, affirm, declare and institute any petitions, applications, reply, complaints, documents, affidavit(s), undertakings, revisions, appeals or any other pleading(s), vakalatnama, make/receive correspondence, provide statements, depositions in any legal proceeding(s) filed against the Company or to be initiated by the Company before Hon'ble National Green Tribunal or any other authority /forum/tribunal and to do all such acts, deeds and things, as may be required from time to time, on behalf of the Company.

FURTHER RESOLVED THAT Mr. Goutam Patra, Project Co-ordinator of the Company be and is hereby authorized to engage any solicitor, advocate, lawyer, attorneys or any other persons to act, plead and otherwise conduct the legal proceedings on behalf of the Company and to do all other lawful acts and things as deemed necessary.

For TREHAN PROMOTERS AND BUILDERS PRIVATE LIMITED

For Trehan Promoters & Builders Pvt. Ltd.

Director/Authorised Signatory

Aman Trehan
Director
DIN: 00180814

Date: 20/05/2025

Place: New Delhi

TREHAN PROMOTERS & BUILDERS PRIVATE LIMITED

Registered Office

E-26, (L.G.F) Panchsheel Park, New Delhi - 110 017.
CIN NO.: U74899DL1994PTC059392

Corporate Office

Iris Tech Park, 808, Tower A, Sector 48,
Sohna Road, Gurugram - 122018, Haryana



0124-4304747, 4384747



info@trehanbuilders.com



www.trehaniris.com



trehaniris

हरियाणा राज्य औद्योगिक एवं
आधारभूत संरचना विकास
निगम लिमिटेड
आई.एम.टी. मानेसर



Haryana State Industrial &
Infrastructure Development
Corporation Ltd.

IMT Manesar, Distt Gurugram (Hr.)
Tel. No. : 0124-2291445
Email : id : ipd.manesar@hsiidc.org.in

(A State Government Undertaking)

M/s Trehan Promoters & Builders Pvt. Ltd.,
Iris Teck Park, 808, Tower A,
Sector-48, Sohna Road, Gurugram-122018.

Dated: 10/01/2025

Memo No.:- HSIIDC/IPD/IMT/M/2025/1273.....

Subject:- Approval of Building Plans for Temporary Site Office over an area measuring sqm in Plot no. GH 3B & 3C, Sector 80, HSIIDC, IMT Manesar.

Reference:- Your application dated 13.11.2024 & 08.01.2025.

Kindly refer to the subject cited matter.

The Building plans of temporary site office for subject cited plot no. GH- 3B & 3C for measuring (5.080 acres) Sector 80, HSIIDC, IMT Manesar being developed by M/s Trehan Promoters & Builders Pvt. Ltd. is hereby sanctioned, subject to the following conditions:-

1. The sanction of the Building Plans are valid for five years from the date of this permission.
2. The temporary structure shall be demolished and debris shall be removed from the site before applying for Occupation Certificate of the Plot.
3. The building shall be constructed strictly as per the provision of Rule 1.2 (xcii) of the Haryana Building Code-2017.
4. You will not use underground water for construction of temporary site office.
5. That this sanction of plans is subjected to strict compliance in order dated 10.04.2015 passed by Hon'ble National Green Tribunal in OA no. 21 of 2014 - Vardhman Kaushik Vs UOI and others as well as MOEF guidelines 2010.
6. That you shall abide by condition by the condition mentioned in Commissioner, Municipal Corporation, Gurugram order Endst no. 2154 dated 21.04.2017 regarding C & D waste.
7. It is informed that you have to follow the provision given in chapter no. 04 of Haryana Building Code-2017 (amended from time to time) pertaining to grant of Occupation Certificate.
8. The Building shall be constructed strictly as per the provision of the Haryana Building Code-2017.

This is for your information.


Senior Town Planner
HSIIDC, Manesar

CC to:

1. Chief Town Planner, HSIIDC, C 13-14, Sector 06, Panchkula.
2. DGM (Estate), HSIIDC, IMT Manesar.
3. AGM (Engg.), HSIIDC, IMT Manesar.

HSIIDC - Your partner in progress

पंजीकृत कार्यालय : नं. सी. 13-14, सेक्टर-6, पंचकुला-134109.

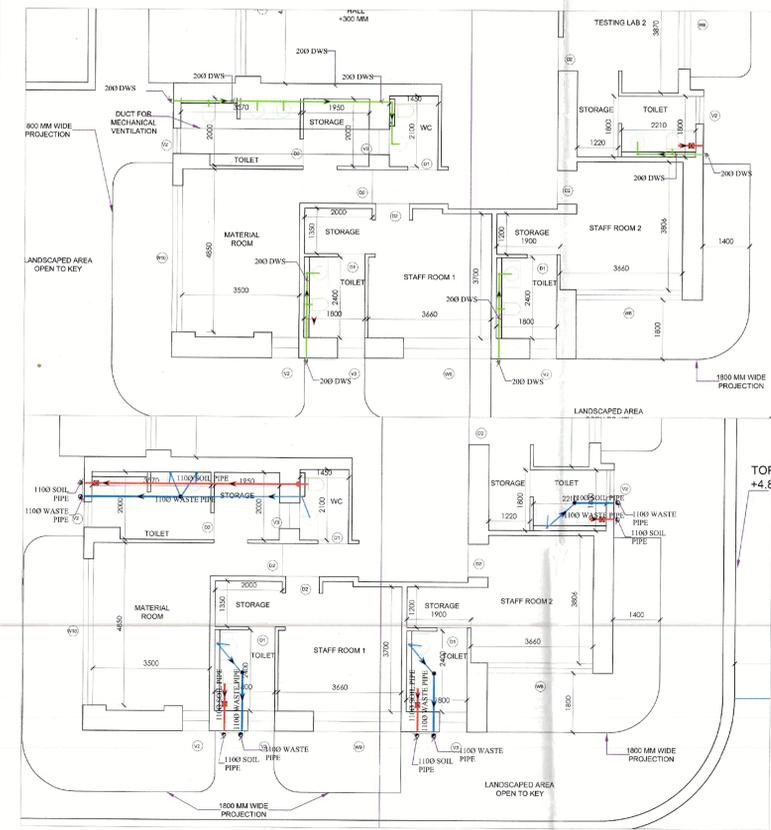
Regd. Office : No. C-13-14, Sector-6, Panchkula, Tel. : 2590481-83, Fax : 91(172) 2590474, E-mail : contactus@hsiidc.org.in

Website : www.hsiidc.org.in, New Delhi Office : Tel 23347680-81-82, Fax : 91 (11) 23347688

Corporate Identity Number : U29199HR1967SGCO34545



TOILET DETAILS



TOILET DETAILS

SYMBOL LEGEND

SYMBOL	DESCRIPTION
[Symbol]	PLUMBING DWG
[Symbol]	LEVEL WALL
[Symbol]	1100 SOIL PIPE
[Symbol]	1100 WASTE PIPE
[Symbol]	1100 RAIN WATER PIPE
[Symbol]	1100 RAIN WATER PIPE
[Symbol]	DOMESTIC WATER SUPPLY
[Symbol]	MENSURATIONAL WATER BAZET PIPE
[Symbol]	SEWER PIPE
[Symbol]	STORM PIPE
[Symbol]	URINAL TRAP
[Symbol]	FLOOR TRAP
[Symbol]	FLOOR DRAIN
[Symbol]	BALL VALVE
[Symbol]	CATCH BASIN 450x450x450
[Symbol]	SHUT TRAP 100x100x100
[Symbol]	SEWER MANHOLE 600x600
[Symbol]	STORM MANHOLE 900x900

TEMPORARY SITE AREA DETAIL

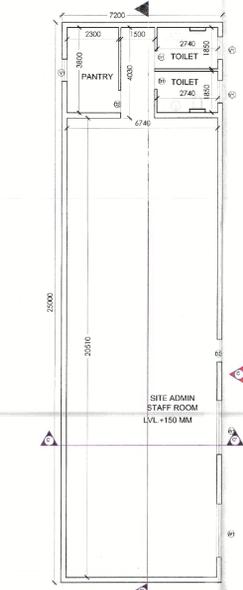
Plot Area	Acres	Sq. Mts.	%
Plot Area	1.355	5485.074	
Perms. Gc. Coverage	1.3211044	5311.044	60
Perms. F&B	6582.089	130	
Achieved Gc. Coverage	1240.60	22.53	
Achieved F&B	1240.60	22.53	

GROUND FLOOR AREA SHEET

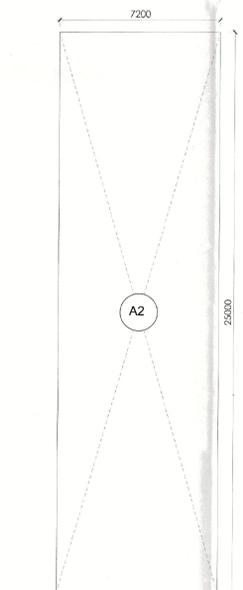
S.NO.	TYPE	LENGTH (IN M.)	WIDTH (IN M.)	AREA (SQ.M.)
1	A2	7.20	25.00	180.00
TOTAL ADDITION AREA (IN SQ.M.)				180.00
(B) TOTAL AREA OF ADMIN OFFICE (IN SQ.M.T.)				180.00

DOOR / WINDOW SCHEDULE

S.NO.	SYMBOL	TYPE	(DIMENSIONS IN MM)	NO'S	SILL LVL.	INTEL LVL.
1	D1	DOOR	900 X 2400	2	00	2400
2	D2	DOOR	1000 X 2400	2	00	2400
3	W1	WINDOW	2400 X 3500	2	00	3500
4	W2	WINDOW	1000 X 600	3	1800	2400



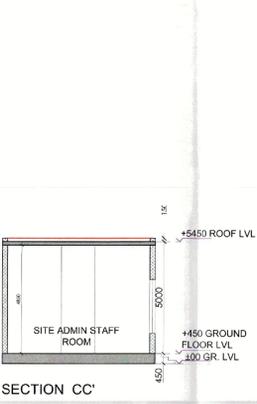
SITE ADMIN OFFICE GROUND FLOOR PLAN



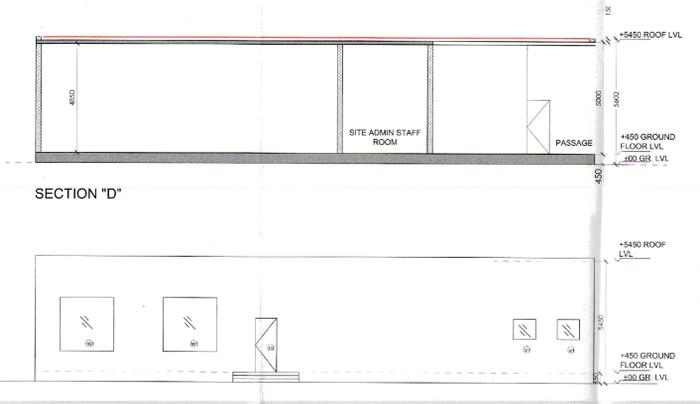
SITE ADMIN OFFICE AREA DIAGRAM



SITE ADMIN OFFICE TERRACE PLAN

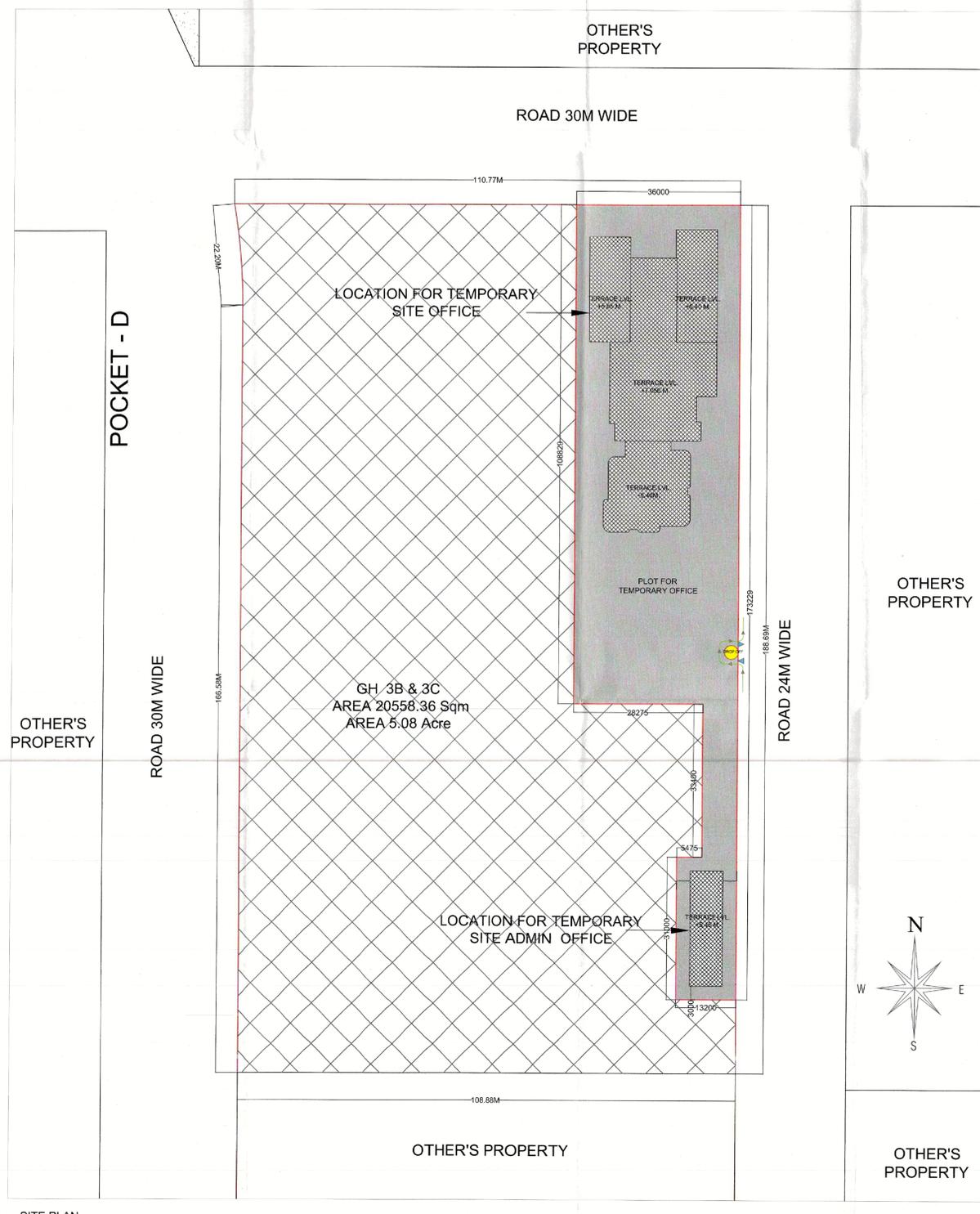


SECTION CC'



SECTION 'D'

ELEVATION 'C'



OTHER'S PROPERTY

POCKET - D

ROAD 30M WIDE

LOCATION FOR TEMPORARY SITE OFFICE

GH 3B & 3C
AREA 20558.36 Sqm
AREA 5.08 Acre

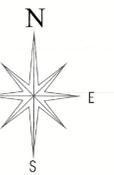
LOCATION FOR TEMPORARY SITE ADMIN OFFICE

ROAD 30M WIDE

OTHER'S PROPERTY

ROAD 24M WIDE

OTHER'S PROPERTY



OTHER'S PROPERTY

PROJECT TITLE :
 PROPOSED BUILDING PLAN FOR TEMPORARY SITE OFFICE ON LAND MEASURING 5.08 ACRES IN RESIDENTIAL PLOT NO 3B & 3C, AT SECTOR-80, GURUGRAM, HARYANA BEING DEVELOPED BY TREHAN PROMOTERS & BUILDERS PVT. LTD.

STATUS :
 SUBMISSION DRAWING

TITLE :
 TEMPORARY SITE OFFICE , SECTOR-80, GURUGRAM

SCALE **DATED :**

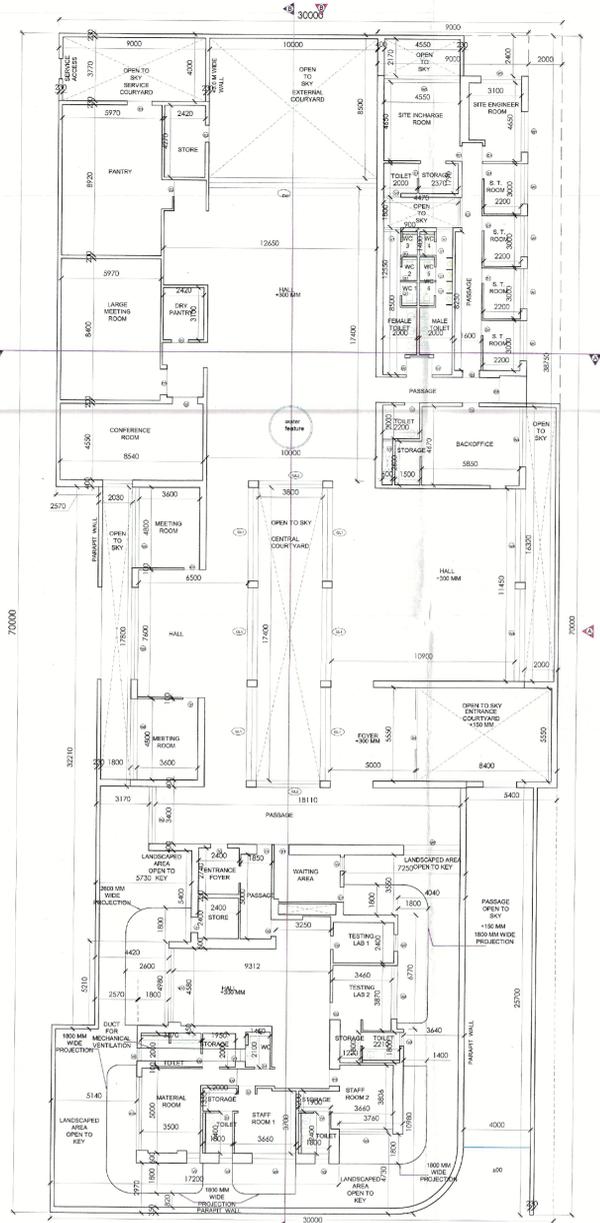
DWG NO : 01

SIGNATURE & SEAL OF ARCHITECT **SIGNATURE OF OWNER**

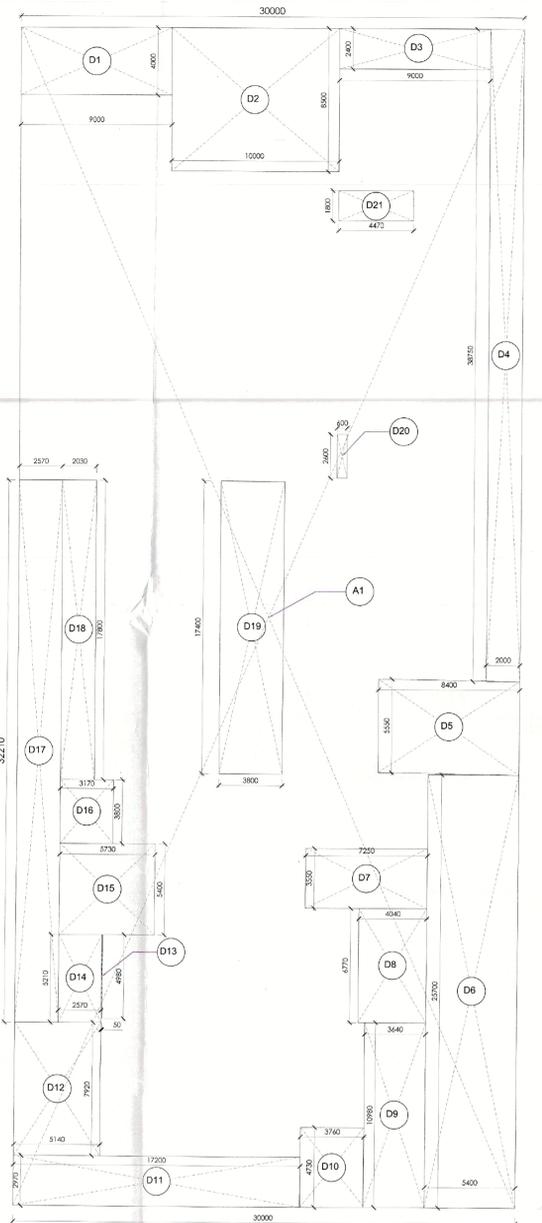
Prashant Verma, Architect
 Council Reg. No. CA/2014/48371
 For Trehan Promoters & Builders Pvt. Ltd.
 Director, Registered Company

Building Plans Sanction and Plans will be valid for 30 days. To be used for the purpose of the project. Dated: 10/11/2023

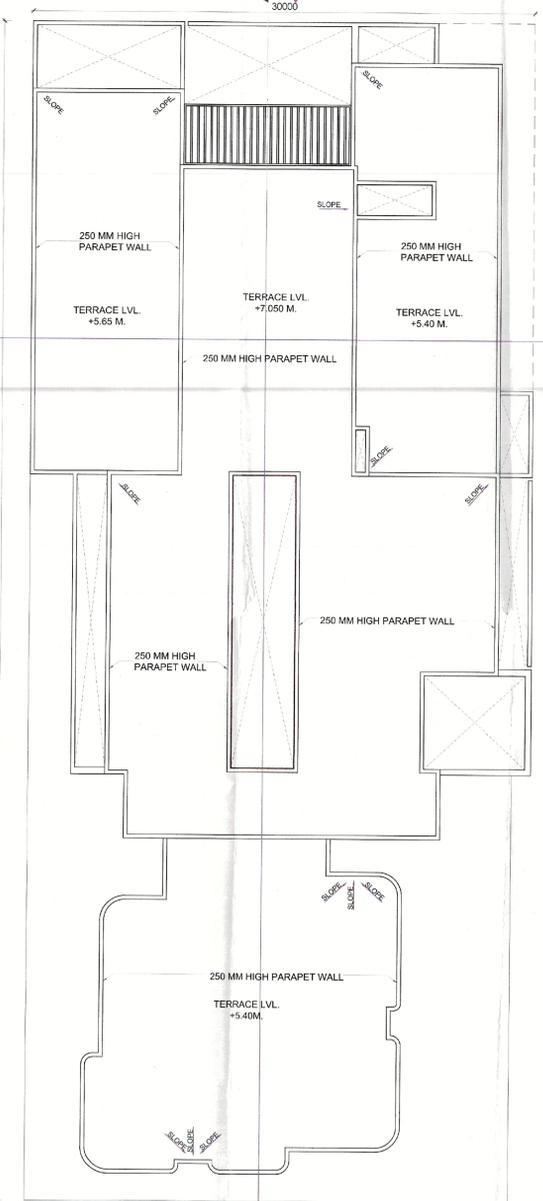
Chairman Building Plan Committee cum



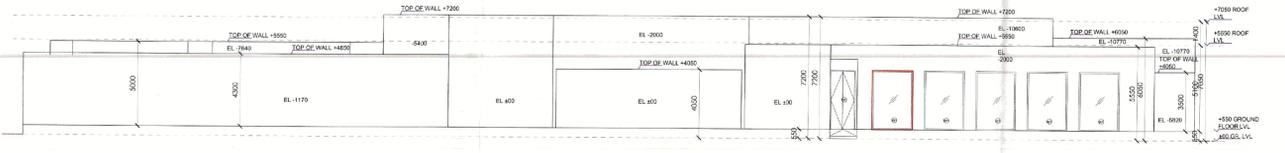
SITE OFFICE - GROUND FLOOR PLAN



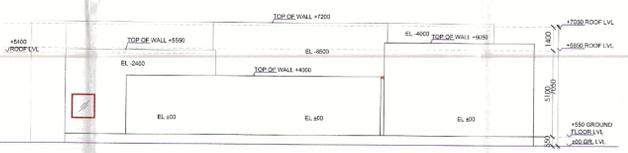
SITE OFFICE - AREA DIAGRAM



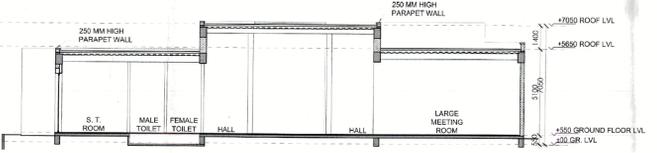
SITE OFFICE - TERRACE PLAN



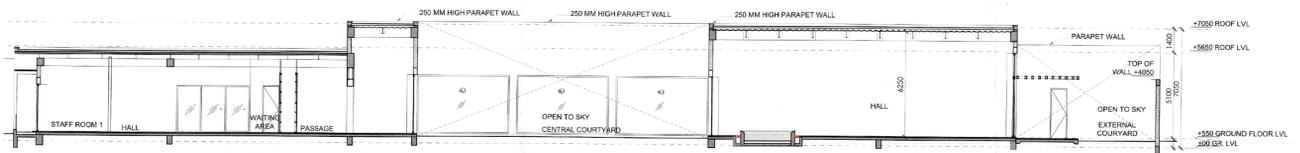
ELEVATION "A"



ELEVATION "B"



SECTION AA'



SECTION B



GROUND FLOOR AREA SHEET				
ADDITION				
S.NO.	TYPE	LENGTH (in M.)	WIDTH (in M.)	AREA (SQ.M.)
1	A1	30.00	70.00	2100.00
TOTAL ADDITION AREA (IN SQ.M.)				2100.00
DEDUCTION				
1	D1	9.00	4.00	36.00
2	D2	10.00	8.50	85.00
3	D3	9.00	2.40	21.60
4	D4	2.00	38.75	77.50
5	D5	8.40	5.55	46.62
6	D6	5.40	25.70	138.78
7	D7	7.25	3.55	25.74
8	D8	4.04	6.77	27.35
9	D9	3.64	10.98	39.97
10	D10	3.76	4.73	17.78
11	D11	17.20	2.97	51.08
12	D12	5.14	7.92	40.71
13	D13	0.05	4.98	0.25
14	D14	2.57	5.21	13.39
15	D15	5.73	5.40	30.94
16	D16	3.17	3.80	12.05
17	D17	2.57	32.21	82.78
18	D18	2.03	17.80	36.13
19	D19	3.80	17.40	66.12
20	D20	0.60	2.60	1.56
21	D21	4.47	1.80	8.05
TOTAL DEDUCTION AREA (IN SQ.M.)				859.40
(A) TOTAL AREA OF SITE OFFICE (IN SQ.M.) (TOTAL ADDITION - TOTAL DEDUCTION)				1240.60

DOOR / WINDOW SCHEDULE						
S.NO.	SYMBL	TYPE	DIMENSIONS (MM)	NO'S	SILL LVL.	UNTEL LVL.
1	D1	DOOR	900 X 2400	23	00	2400
2	D2	DOOR	1000 X 2400	15	00	2400
3	D3	DOOR	1500 X 2400	3	00	2400
4	D4	DOOR	1800 X 3500	1	00	3500
5	DW1	WINDOW	10000 X 3500	1	00	5000
6	W1	WINDOW	2400 X 3500	6	00	3500
7	W2	WINDOW	3400 X 3500	2	00	3500
8	W3	WINDOW	4550 X 3500	1	00	3500
9	W4	WINDOW	3570 X 3500	1	00	3500
10	W5	WINDOW	5500 X 3500	3	00	3500
11	W6	WINDOW	4800 X 3500	2	00	3500
12	W7	WINDOW	1000 X 2800	1	0	2800
13	W8	WINDOW	1800 X 2800	3	0	2800
14	W9	WINDOW	2600 X 2800	1	0	2800
15	W10	WINDOW	4350 X 2800	1	0	2800
16	GL1	WINDOW	5500 X 3500	6	0	3500
17	GL2	WINDOW	3800 X 3500	2	0	3500
18	V1	WINDOW	1000 X 600	3	1800	2400
19	V2	WINDOW	800 X 600	6	1800	2400
20	V3	WINDOW	800 X 600	1	2400	3000

PROJECT TITLE :
 PROPOSED BUILDING PLAN FOR TEMPORARY SITE OFFICE ON LAND MEASURING 5.08 ACRES IN RESIDENTIAL PLOT NO 3B & 3C, AT SECTOR-80, GURUGRAM, HARYANA BEING DEVELOPED BY TREHAN PROMOTERS & BUILDERS PVT. LTD.

STATUS :
 SUBMISSION DRAWING

TITLE :
 TEMPORARY SITE OFFICE , SECTOR-80, GURUGRAM

SCALE : 1:200 DATED :

DWG NO : 02

SIGNATURE AND SEAL OF ARCHITECT SIGNATURE OF OWNER

Prashant Kumar Arora
 Council of Architects
 Registration No. : CA011433271

For Trehan Promoters & Builders Pvt. Ltd.



भारतीय विमानपत्तन प्राधिकरण AIRPORTS AUTHORITY OF INDIA

PALM/NORTH/B/083024/1201470

सत्यापित / आर. एच. कंत्र (एन आर) एलएन / एनओसी / 2024 / 899 / 3/51-54

मालिक का नाम एवं पता	M/s Trehan Promoters and Builders Private Limited	दिनांक/DATE:	14-10-2024
OWNERS Name & Address	8th Floor, 808, Iris Tech Park, Sector-48, Sohna Road, Gurugram, Haryana-122001	वैधता/ Valid Up to:	13-10-2032

ऊँचाई की अनुमति हेतु अनापत्ति प्रमाण पत्र(एनओसी) No Objection Certificate for Height Clearance

1) यह अनापत्ति प्रमाण पत्र भारतीय विमानपत्तन प्राधिकरण (भाविप्रा) द्वारा प्रदत्त दायित्वों के अनुक्रम तथा सुरक्षित एवं नियमित विमान प्रचालन हेतु भारत सरकार (नागर विमानन मंत्रालय) की अधिसूचना जी. एस. आर. 751 (ई) दिनांक 30 सितम्बर, 2015, जी. एस. आर. 770 (ई) दिनांक 17 दिसंबर 2020 द्वारा संशोधित, के प्रावधानों के अंतर्गत दिया जाता है।

1. This NOC is issued by Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order GSR751 (E) dated 30th Sep.2015 amended by GSR770(E) dated 17th Dec 2020 for safe and Regular Aircraft Operations.

2). इस कार्यालय को निम्नलिखित विवरण के अनुसार प्रस्तावित संरचना के निर्माण पर कोई आपत्ति नहीं है।

2. This office has no objection to the construction of the proposed structure as per the following details:

अनापत्ति प्रमाणपत्र आईडी / NOC ID	PALM/NORTH/B/083024/1201470
आवेदक का नाम / Applicant Name*	Satya Pal Singh
स्थल का पता / Site Address*	Group Housing Project on area measuring 20558 Sqm. at adjoining Plot Nos. GH-3B and GH-3C, Sector-80, Residential Estate, Manesar Gurugram, Haryana, Manesar, Gurgaon, Haryana
स्थल के निर्देशांक / Site Coordinates*	28 21 49.41N 76 57 40.77E, 28 21 55.54N 76 57 40.80E, 28 21 55.18N 76 57 40.85E, 28 21 49.37N 76 57 44.77E, 28 21 55.49N 76 57 44.87E
स्थल की ऊँचाई एमएसएल मीटर में (औसतन समुद्र तल से ऊपर), (जैसा आवेदक द्वारा उपलब्ध कराया गया) / Site Elevation in mtrs AMSL as submitted by Applicant*	248.41 M
अनुमन्य अधिकतम ऊँचाई एमएसएल मीटर में (औसतन समुद्र तल से ऊपर) / Permissible Top Elevation in mtrs Above Mean Sea Level(AMSL)	448.41 M



भारतीय विमानपत्तन प्राधिकरण AIRPORTS AUTHORITY OF INDIA

PALM/NORTH/B/083024/1201470

* जैसा आवेदक द्वारा उपलब्ध कराया गया / As provided by applicant*

3) यह अनापत्ति प्रमाण पत्र निम्नलिखित नियम व शर्तों के अधीन है: -

3. This NOC is subject to the terms and conditions as given below:

क) आवेदक द्वारा उपलब्ध कराए गए स्थल की ऊँचाई तथा निर्देशांक को, प्रस्तावित संरचना हेतु अनुमन्य अधिकतम ऊँचाई जारी करने के लिए प्रयोग किया गया है। भारतीय विमान पत्तन प्राधिकरण, आवेदक द्वारा उपलब्ध कराये गए स्थल की ऊँचाई तथा निर्देशांक की यथार्थता का ना तो उत्तरदायित्व वहन करता है, और ना ही इनको प्रमाणीकृत करता है। यदि किसी भी स्तर पर यह पता चलता है कि वास्तविक विवरण, आवेदक द्वारा उपलब्ध कराए गए विवरण से भिन्न है, तो यह अनापत्ति प्रमाण पत्र अमान्य माना जाएगा तथा कानूनी कार्यवाही की जाएगी। सम्बंधित विमान क्षेत्र के प्रभारी अधिकारी द्वारा एयरक्राफ्ट नियम 1994 (भवन, वृक्षों आदि के कारण अवरोध का विध्वंस) के अधीन कार्यवाही की जायेगी।

a. Permissible Top elevation has been issued on the basis of Site coordinates and Site Elevation submitted by Applicant. AAI neither owns the responsibility nor authenticates the correctness of the site coordinates & site elevation provided by the applicant. If at any stage it is established that the actual data is different, this NOC will stand null and void and action will be taken as per law. The officer in-charge of the concerned aerodrome may initiate action under the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994".

ख) अनापत्ति प्रमाण पत्र के आवेदन में आवेदक द्वारा उपलब्ध कराए गए स्थल निर्देशांक को सड़क दृश्य मानचित्र और उपग्रह मानचित्र पर अंकित किया गया है जैसा कि अनुलग्नक में दिखाया गया है। आवेदक / मालिक यह सुनिश्चित करे कि अंकित किए गए निर्देशांक उसके स्थल से मेल खाते हैं। किसी भी विसंगति के मामले में, नामित अधिकारी को अनापत्ति प्रमाण पत्र रद्द करने के लिए अनुरोध किया जाएगा।

b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, Designated Officer shall be requested for cancellation of the NOC.

ग) एयरपोर्ट संचालक या उनके नामित प्रतिनिधि, अनापत्ति प्रमाण पत्र नियमों और शर्तों का अनुपालन सुनिश्चित करने के लिए स्थल (आवेदक या मालिक के साथ पूर्व समन्वय के साथ) का दौरा कर सकते हैं।

c. Airport Operator or his designated representative may visit the site (with prior coordination with applicant or owner) to ensure that NOC terms & conditions are complied with.

घ) संरचना की ऊँचाई (सुपर स्ट्रक्चर सहित) की गणना अनुमन्य अधिकतम ऊँचाई (ए एम एस एल) से स्थल की ऊँचाई को घटाकर की जायेगी। अर्थात्, संरचना की अधिकतम ऊँचाई = अनुमन्य अधिकतम ऊँचाई (-) स्थल की ऊँचाई।

d. The Structure height (including any superstructure) shall be calculated by subtracting the Site elevation in AMSL from the Permissible Top Elevation in AMSL i.e. Maximum Structure Height = Permissible Top Elevation minus (-) Site Elevation.

च) अनापत्ति प्रमाण पत्र जारी करना, भारतीय एयरक्राफ्ट एक्ट 1934, के सैक्शन 9-A तथा इसके अंतर्गत समय-समय पर जारी अधिसूचनाएं तथा एयरक्राफ्ट नियम (1994 भवन, वृक्षों आदि के कारण अवरोध का विध्वंस) के अधीन है।

e. The issue of the 'NOC' is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including, "The Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994".

छ) कोई भी रेडियो/ टीवी एन्टीना, लाइटनिंग अरेस्टर, सीढिया, मुम्टी, पानी की टंकी अथवा कोई अन्य वस्तु तथा किसी भी प्रकार के संलग्नक उपस्कर पैरा 2 में उल्लेखित अनुमन्य अधिकतम ऊँचाई से ऊपर नहीं जानी चाहिए।

f. No radio/TV Antenna, lightning arresters, staircase, Mumty, Overhead water tank or any other object and attachments of fixtures of any kind shall project above the Permissible Top Elevation as indicated in para 2.



भारतीय विमानपत्तन प्राधिकरण AIRPORTS AUTHORITY OF INDIA

PALM/NORTH/B/083024/1201470

ज) विमानक्षेत्र संदर्भ बिंदु के 8 KM के भीतर तेल, बिजली या किसी अन्य ईंधन का उपयोग जो उड़ान संचालन के लिए धुएं का खतरा पैदा नहीं करता है, ही मान्य है।

g. Use of oil, electric or any other fuel which does not create smoke hazard for flight operation is obligatory, within 8 KM of the Aerodrome Reference Point

झ) यह प्रमाणपत्र इसके जारी होने की तारीख से 8 साल की अवधि के लिए वैध है, तथा उक्त प्रमाणपत्र जारी करने की तारीख से अधिकतम बारह साल की अवधि के लिए बढ़ाया जाएगा।

h. The certificate is valid for a period of 8 years from the date of its issue & shall be extended for a maximum period of twelve years from the date of its issue.

ट) भवन के निर्माण के दौरान या उसके बाद किसी भी समय स्थल पर ऐसी कोई भी लाइट या लाइटों का संयोजन नहीं लगाया जाएगा जिसकी तीव्रता, आकृति या रंग के कारण वैमानिक ग्राउन्ड लाइटों के साथ भ्रम उत्पन्न हो। विमान के सुरक्षित प्रचालन को प्रभावित करने वाली कोई भी गतिविधि मान्य नहीं होगी।

i. No light or a combination of lights which by reason of its intensity, configuration or colour may cause confusion with the aeronautical ground lights of the Airport shall be installed at the site at any time, during or after the construction of the building. No activity shall be allowed which may affect the safe operations of flights.

ठ) आवेदक द्वारा विमानपत्तन पर या उसके आसपास विमान से उत्पन्न शोर, कंपन या विमान प्रचालन से हुई किसी भी क्षति के विरुद्ध कोई शिकायत/दावा नहीं किया जाएगा।

j. The applicant will not complain/claim compensation against aircraft noise, vibrations, damages etc. caused by aircraft operations at or in the vicinity of the airport.

ड) डे मार्किंग तथा सहायक विद्युत आपूर्ति सहित नाइट लाइटिंग (डीजीसीए भारत की वेबसाइट www.dgca.nic.in पर उपलब्ध) नागर विमानन आवश्यकताएं श्रृंखला 'बी' पार्ट I सैक्शन-4 के चैप्टर 6 तथा अनुलम्बक 6 में विनिर्दिष्ट दिशानिर्देशों के अनुसार उपलब्ध कराई जाएंगी।

k. Day markings & night lighting with secondary power supply shall be provided as per the guidelines specified in chapter 6 and appendix 6 of Civil Aviation Requirement Series 'B' Part I Section 4, available on DGCA India website: www.dgca.nic.in

ढ) भवन के नक्शे के अनुमोदन सहित अन्य सभी वैधानिक अनापत्ति, संबंधित प्राधिकरणों से लेना आवेदक की जिम्मेदारी होगी, क्योंकि इस ऊँचाई हेतु अनापत्ति प्रमाणपत्र लेने का उद्देश्य सुरक्षित एवं नियमित विमान प्रचालन सुनिश्चित करना है तथा इसे भूमि के स्वामित्व आदि सहित किसी अन्य उद्देश्य/ दावे के लिए दस्तावेज के रूप में प्रयोग नहीं किया जा सकता।

l. The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans. This NOC for height clearances is only to ensure safe and regular aircraft operations and shall not be used as document for any other purpose/claim whatsoever, including ownership of land etc.

ण) इस अनापत्ति प्रमाणपत्र आईडी का मूल्यांकन Chillarki, I.G.I Airport, Rohini Heliport, Safdarjung Airport, Sampla विमानक्षेत्रों के संबंध में किया गया है। यह अनापत्ति प्रमाणपत्र भारतीय विमान पत्तन प्राधिकरण के विमानक्षेत्रों और अन्य लाइसेंस प्राप्त सिविल विमानक्षेत्रों, जो जी. एस. आर. 751 (ई) जी. एस. आर. 770 (ई) द्वारा संशोधित के अनुसूची - III, अनुसूची - IV (भाग- I), अनुसूची- IV (भाग -2; केवल RCS हवाई अड्डे) और अनुसूची- VII में सूचीबद्ध हैं, के लिए जारी किया गया है।

m. This NOC ID has been assessed with respect to the Chillarki, I.G.I Airport, Rohini Heliport, Safdarjung Airport, Sampla Airports. NOC has been issued w.r.t. the AAI Aerodromes and other licensed Civil Aerodromes as listed in Schedule - III, Schedule - IV (Part-I), Schedule- IV (Part-2; RCS Airports Only) and Schedule-VII of GSR 751(E) amended by GSR 770(E)



भारतीय विमानपत्तन प्राधिकरण AIRPORTS AUTHORITY OF INDIA

PALM/NORTH/B/083024/1201470

त) यदि स्थल रक्षा विभाग के विमान क्षेत्र के अधिकार क्षेत्र में आता है, जैसा कि जीएसआर 751 (ई) की अनुसूची-V में सूचीबद्ध है, तो आवेदक को रक्षा विभाग से अलग से अनापत्ति प्रमाणपत्र लेना होता है। जीएसआर 751 (ई) जी. एस. आर. 770 (ई) द्वारा संशोधित के नियम 13 के अनुसार, आवेदकों को उन स्थलों के लिये, जो जीएसआर 751 (ई) जी. एस. आर. 770 (ई) द्वारा संशोधित के अनुसूची-IV (भाग -2; आरसीएस हवाई अड्डों के अलावा) के रूप में सूचीबद्ध बिना लाइसेंस वाले विमान क्षेत्र के अधिकार क्षेत्र में आता है, तो संबंधित राज्य सरकार से भी अनापत्ति प्रमाणपत्र लेने की आवश्यकता है।

n. Applicant needs to seek separate NOC from Defence, if the site lies within the jurisdiction of Defence Aerodromes as listed in Schedule – V of GSR 751 E amended by GSR770(E). As per rule 13 of GSR 751 E amended by GSR770(E), applicants also need to seek NOC from the concerned state government for sites which lies in the jurisdiction of unlicensed aerodromes as listed in Schedule-IV (Part-2; other than RCS airports) of GSR 751 E amended by GSR770(E).

थ) अनापत्ति प्रमाण पत्र (एनओसी) की किसी भी त्रुटि/व्याख्या की स्थिति में अंगरेजी अनुवाद ही मान्य होगा।

o. In case of any discrepancy/interpretation of NOC letter, English version shall be valid.

द) स्थल की ऊँचाई और/या संरचना की ऊँचाई के किसी भी विवाद में अनुमन्य अधिकतम ऊँचाई एएमएसएल में ही मान्य होगी।

p. In case of any dispute with respect to site elevation and/or AGL height, Permissible Top Elevation in AMSL shall prevail.



भारतीय विमानपत्तन प्राधिकरण AIRPORTS AUTHORITY OF INDIA

PALM/NORTH/B/083024/1201470

क्षेत्र का नाम / Region Name:

उत्तर/NORTH

पदनामित अधिकारी/Designated Officer	U. D. Baruah उपप्रबंधक (एटीएम) / General Manager (ATM) उत्तरी क्षेत्र / Northern Region भारतीय विमानपत्तन प्राधिकरण / Airports Authority of India एन.ए.टी.एस.कॉम्प्लेक्स/इं.गा.अं हवाई अड्डा, नई दिल्ली-37 NATS Complex/IGI Airport, New Delhi-37
नाम/ पदनाम/दिनांक सहित हस्ताक्षर Name/Designation/Sign with date	
द्वारा तैयार Prepared by	Meenakshi Singh 14.10.2024 AM (ATM)
द्वारा जांचा गया Verified by	Naveen Jain 14/10/24 Naveen Jain, DSM(ATM)

ईमेल आईडी / EMAIL ID : noc_nr@aai.aero

फोन/ Ph: 011-25653551

ANNEXURE/अनुलग्नक

Distance From Nearest Airport And Bearing/निकटतम विमानक्षेत्र से दूरी और बीयरिंग

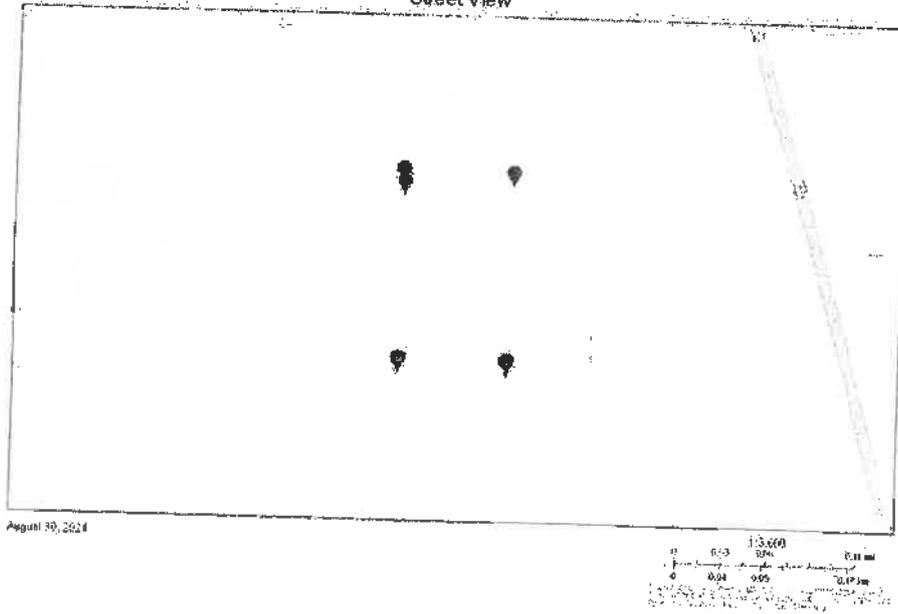
Airport Name/ विमानक्षेत्र का नाम	Distance (Meters) from Nearest ARP/निकटतम विमानक्षेत्र संदर्भ बिंदु से दूरी (मीटर में)	Bearing(Degree) from Nearest ARP/निकटतम विमानक्षेत्र संदर्भ बिंदु से बीयरिंग (डिग्री)
Chillarki	28995.22	85.59
I.G.I Airport	26884.84	212.07
Rohini Heliport	43867.2	191.39
Safdarjung Airport	34100.22	223.57
Sampla	52231.86	163.68
NOCID	PALM/NORTH/B/083024/1201470	



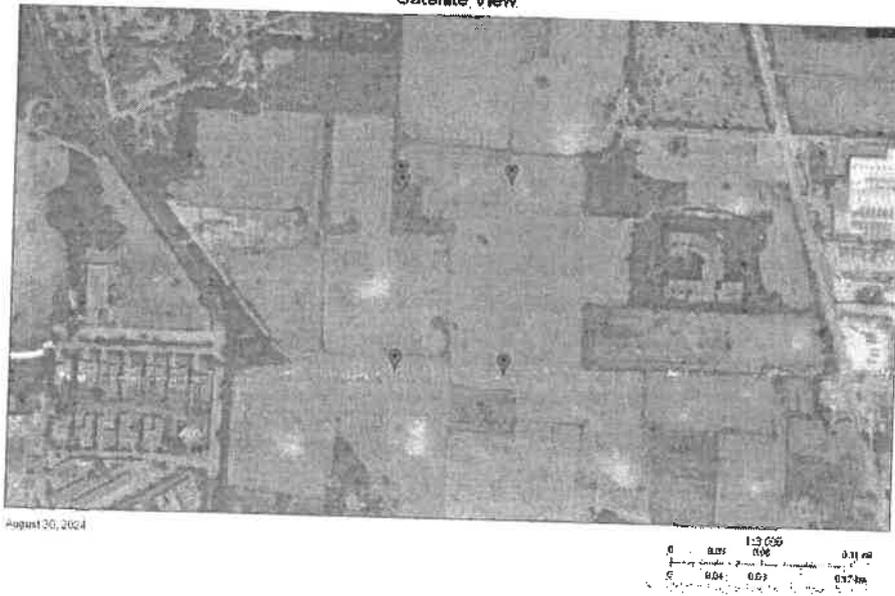
भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

PALM/NORTH/B/083024/1201470

Street View



Satellite View





भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

फाइल नं. :- एएआई/आरएचक्यू/एनआर/एटीएम/एनओसी/2024/899/3151-54

1. The Distt. Town Planner, Gurugram, HUDA Complex, Sector-14, Gurugram (HR).
2. The Chief Executive Officer, Delhi International Airport, New Uddan Bhawan, Terminal-3, IGI Airport, New Delhi-110037.
3. Guard File.



हरियाणा राज्य औद्योगिक एवं
आधारभूत संरचना विकास
निगम लिमिटेड
आई.एम.टी. मानेसर



HSI IDC

Haryana State Industrial &
Infrastructure Development
Corporation Ltd.

31

IMT Manesar, Distt - Gurugram (Hr.)
Tel No. 0124 - 2290326, Fax : 0124 - 2291698
Email : ia.manesar@hsiidc.org.in

(A State Government Undertaking)

No./HSI IDC/Engg./IMT/25/ 3949 .

Dated: 20/1/2025.

M/s Trehan Promoters & Builders Private Limited,
Iris Tech Park, 808, Tower A, Sector-48
Sohna Road, Gurugram, Haryana-122018

Subject: - Issuance NOCs/Approval w.r.t. GH-3B & 3C site situated in the Residential Estate,
Sector-80, IMT Manesar.

Sir,

This is in reference to your letter dated 07.01.2025 on the subject cited above. In this regard,
the reply is as under: -

S. No.	Information/NOC Sought	Reply of HSI IDC
01	As per the requirement, we need tentative 4141 KW power for GH project site 3B & 3C, in this regards you are requested to provide the Power Assurance Certificate for the same.	It has been assured by electrical division HSI IDC that the power requirement of tentative load of 4141 KW will be provided to developer when infrastructure work get completed tentatively by December, 2026".
02	Excavation/Mining Permission	There is no objection related to Excavation work of GH-3B & 3C at sector-80. Subject to necessary approval from Mining Department/Concerned Authority.

This is for your kind information and further reference please

Thanking you,

Yours faithfully,

For Hr. State Ind. & Infra. Dev. Corp. Ltd.

Assistant General Manager (Engg.)

IMT Manesar

HSI IDC - Your partner in progress

पंजीकृत कार्यालय : नं. सी. 13-14, सैक्टर-6, पंचकुला-134109.

Regd Office : No. C-13-14, Sector-6, Panchkula, Tel : 2590481-83, Fax : 91(172) 2590474, E-mail : contactus@hsiidc.org.in

Website : www.hsiidc.org.in, New Delhi Office : Tel 23347680-81-82, Fax : 91 (11) 23347688

Corporate Identity Number : U29199HR1967SGC034545



Scanned with OKEN Scanner

ANNEXURE R-5

32

हरियाणा राज्य औद्योगिक एवं
आधारभूत संरचना विकास
निगम लिमिटेड
आई.एम.टी. मानेसर



Haryana State Industrial &
Infrastructure Development
Corporation Ltd.

IMT Manesar, Distt. - Gurugram (Hr.)
Tel No. 0124 - 2290351, Fax : 0124 - 2291351
Email : estate.manesar@hsiidc.org.in



No. HSIIDC/IMT/Estate/2024/

(A State Government Undertaking)

Dated

M/s. Trehan Promoters & Builders Private Limited
Iris Teck Park, 808, Tower A,
Sector-48, Sohna Road, Gurugram, Haryana-122018

HSIIDC/IMT/ESTATE-2024-1050

Date: 25/09/2024

Sub: - Group Housing GH3B & 3C, Residential Estate, Sector- 80, Manesar.

Sir,
This is reference to your letter received on dated 11.09.2024. In this regard, the status of information sought
by you is as below:

25/9/24
Mg (G-73)
RK-
27/9

Sl. No.	Information/NOC Sought	Reply of HSIIDC
1	There is no encroachment on the site.	As per report of Engineering wing, IMT Manesar dated 02.09.2024, there is no encroachment on the site.
2	There is no litigation on the site	As per report of Engineering wing, IMT Manesar dated 02.09.2024, there is no litigation on the site
3	There is a 66Kv HT line passing over GH3B & GH3 site and the same under process of re-alignment/shifting.	As per report of Electrical wing, Udyog Vihar, Gurugram dated 24.09.2024; the estimate amount of shifting of two 66KV lines has already been deposited by HSIIDC to HVPNL on 05.09.2024. As per discussion held with HVPNL officials, the lines will be shifted in 8 months' time.
4	There is no Haryana City Gas distribution pipe line passing over or under the site	As per report of Engineering wing, IMT Manesar dated 02.09.2024, there is no Gas distribution pipe line passing over or under the site
5	There is no effect of PLPA Act on the above said site.	As per report of Engineering wing, IMT Manesar dated 02.09.2024, there is no effect of PLPA Act on the above said site.
6	There is no Forest Land on the above said site.	As per report of Engineering wing, IMT Manesar dated 02.09.2024, there is no Forest Land on the above said site.
7	There is no effect of Natural Conservation Zone on the said Site.	As per report of Engineering wing, IMT Manesar dated 02.09.2024, there is no effect of Natural Conservation Zone on the said Site.
8	That the daily total drinking water supply demand will be 305KLD, which shall be provided by HSIIDC as and when demanded by the Applicant Company.	As per report of Engineering wing, IMT Manesar dated 02.09.2024, the drinking water supply be provided as and when infrastructure work get completed
9	That during the construction stage, the daily total drinking water supply demand will be 90KLD which shall be provided by HSIIDC as and when demanded by the applicant company.	As per report of Engineering wing, IMT Manesar dated 02.09.2024, the drinking water supply be provided as and when infrastructure work get completed.
10	That during the operation stage the daily total drinking water supply demand will be 305 KLD which shall be provided by HSIIDC as and when demanded by the Applicant Company.	As per report of Engineering wing, IMT Manesar dated 02.09.2024, the drinking water supply be provided as and when infrastructure work get completed.

HSIIDC - Your partner in progress

पंजीकृत कार्यालय : नं. सी. 13-14, सैक्टर-6, पंचकुला-134109.

Regd Office : No. C-13-14, Sector-6, Panchkula, Tel : 2590481-83, Fax : 91(172) 2590474, E-mail : contactus@hsiidc.org.in

Website : www.hsiidc.org.in, New Delhi Office : Tel 23347680-81-82, Fax : 91 (11) 23347688

Corporate Identity Number : U29199HR1967SGC034545

- | | | |
|----|---|--|
| 11 | That the daily total construction water supply demand will be 25KLD, which shall be provided by HSIIDC/GMDA from their nearest located Sewerage Treatment Plant, as and when requested by the Applicant Company. | As per report of Engineering wing, IMT Manesar dated 02.09.2024, the water for construction purpose can be taken from the any treatment plant of GMDA. |
| 12 | That the daily total treated sewage water generation during operation stage will be 357 KLD, which shall be allowed to be discharged in the master sewerage network of HSIIDC as and when requested by the Applicant Company. | As per report of Engineering wing, IMT Manesar dated 02.09.2024,, the Master sewerage system shall be provided as and when infrastructure work get completed. |
| 13 | That the daily total storm water generation will be 925 m3 in 30 minutes Which shall be allowed to be discharged in the master storm water network of HSIIDC as and when requested by the Applicant Company. | As per report of Engineering wing, IMT Manesar dated 02.09.2024,, the Master Storm water drain system shall be provided as and when infrastructure work get completed. |

This is for kind information.

Thanking you,
Yours faithfully,
Haryana State Indl. & Infra. Dev. Corpn. Ltd.

DGM (Estate) / IMT-Manesar

- CC:
1. AGM (Engg. Wing) ----- This is in reference to your green note dated 3.9.2024 on above noted subject.
IMT Manesar
 2. SE (Electrical) ----- This is in reference to your green note dated 24.9.2024 on above noted subject.
Udyog Vihar, HSIIDC, Gurugram

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1394/2023

VANASHAKTI

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 13953/2024 - APPLICATION FOR VACATION OF INTERIM ORDER
IA No. 257416/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 100111/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 2964/2025 - CLARIFICATION/DIRECTION
IA No. 21878/2024 - CLARIFICATION/DIRECTION
IA No. 203965/2024 - CLARIFICATION/DIRECTION
IA No. 4570/2025 - EXEMPTION FROM FILING O.T.
IA No. 2960/2025 - EXEMPTION FROM FILING O.T.
IA No. 65447/2024 - INTERVENTION APPLICATION
IA No. 203664/2024 - INTERVENTION APPLICATION
IA No. 62080/2024 - INTERVENTION APPLICATION
IA No. 21422/2025 - INTERVENTION APPLICATION
IA No. 16527/2024 - INTERVENTION APPLICATION
IA No. 53222/2024 - INTERVENTION/IMPLEADMENT
IA No. 134881/2024 - INTERVENTION/IMPLEADMENT
IA No. 24981/2024 - INTERVENTION/IMPLEADMENT
IA No. 133828/2024 - INTERVENTION/IMPLEADMENT
IA No. 21877/2024 - INTERVENTION/IMPLEADMENT
IA No. 107354/2024 - INTERVENTION/IMPLEADMENT
IA No. 2959/2025 - INTERVENTION/IMPLEADMENT
IA No. 13975/2024 - INTERVENTION/IMPLEADMENT
IA No. 94024/2024 - INTERVENTION/IMPLEADMENT
IA No. 134999/2024 - MODIFICATION OF COURT ORDER
IA No. 133854/2024 - MODIFICATION OF COURT ORDER
IA No. 21658/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION
IA No. 203666/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

WITH W.P.(C) No. 118/2019

W.P.(C) No. 115/2024

(IA No. 41957/2024 - EXEMPTION FROM FILING O.T.)

C.A. No. 381-382/2025 (FOR ADMISSION)

Date : 16-05-2025 These matters were called on for pronouncement
of judgment today.

For Petitioner(s) : Mr. Gopal Sankaranarayanan, Sr. Adv.
 Mr. Vanshdeep Dalmia, AOR
 Ms. Anisha Jain, Adv.
 Ms. Shambhavi Singh, Adv.
 Ms. Trisha Chandran, Adv.
 Ms. Natasha Dalmia, Adv.
 Mr. Shourya Dasgupta, Adv.

Mr. Dhaval Mehrotra, Adv.
 Mr. Rahul Garg, Adv.
 Mr. Abhishek Singh, Adv.
 Ms. Aditi Desai, Adv.
 M/S. K Ashar & Co., AOR

Mr. Sanjay Parikh, Sr. Adv.
 Ms. Sanjana Grace Thomas, Adv.
 Ms. Kritika, Adv.
 Mr. D.P. Singh, Adv.
 Ms. Tara Elizabeth Kurien, Adv.
 Ms. Srishti Agnihotri, AOR

Mr. T.V.S. Raghavendra Sreyas, Adv.
 Mr. Naveen Hegde, AOR

For Respondent(s) : Ms. Aishwariya Bhati, A.S.G.
 Ms. Ruchi Kohli, Sr. Adv.
 Ms. Swarupama Chaturvedi, Sr. Adv.
 Mr. Gurmeet Singh Makker, AOR
 Mr. Ketan Paul, Adv.
 Mr. Rajat Nair, Adv.
 Mr. Kanu Agrawal, Adv.
 Mr. Rohan Gupta, Adv.
 Ms. Sharmishtha Shukla, Adv.
 Mr. Abhinav Aggarwal, Adv.

Mr. Vinay Navare, Sr. Adv.
 Mr. Saket Mone, Adv.
 Ms. Anshula Vijay Kumar Grover, AOR
 Mr. Lenpithang Sithlou, Adv.

Mr. Vanshdeep Dalmia, AOR
 Mr. T.V.S. Raghavendra Sreyas, AOR
 Mr. Naveen Hegde, Adv.
 Mrs. Gayatri Gulati, Adv.

Mr. Prabhat Ranjan Raj, AOR

Mr. Devadatt Kamat, Sr. Adv.
 Mr. Ayush P Shah, Adv.
 Mr. Arijit Dey, Adv.
 Mr. Mehul Kumar Garg, Adv.
 Mr. Nishanth Patil, AOR
 Dr. A.M. Singhvi, Sr. Adv.
 Mr. Mahesh Agarwal, Adv.
 Mr. Arshit Anand, Adv.
 Mr. Shashwat Singh, Adv.
 Mr. Siddhant Sahay, Adv.
 Mr. E.C. Agrawala, AOR

Mr. Anuj Bhandari, AOR

M/S. S-legal Associates, AOR

Mr. Atmaram N.S. Nadkarini, Sr. Adv.
 Mr. Samit Shukla, Adv.
 Ms. Saakshi Saboo, Adv.
 M/S. Trilegal Advocates On Record, AOR

Mr. Tarun Gupta, AOR

Mr. Satyajit A. Desai, Adv.
 Mr. Abhinav K. Mutyalwar, Adv.
 Mrs. Anagha S. Desai, Adv.
 Ms. Neha Bhosale, Adv.
 Ms. Anuja Divadkar, Adv.
 Mr. Yashwant Singh, Adv.
 Mr. Satya Kam Sharma, AOR
 Ms. Shivangi Bhatwadekar, Adv.
 Ms. Laveena Tejwani, Adv.

Mr. Pallav Mongia, AOR

Ms. Mayuri Raghuvanshi, AOR
 Mr. Vyom Raghuvanshi, Adv.
 Ms. Akanksha Rathore, Adv.
 Ms. Kinjal Sharma, Adv.

Mr. V. Chitambaresh, Sr. Adv.
 Mr. Karthik S.D., AOR
 Mr. C. Govind Venugopal, Adv.

Mr. Siddhant Kohli, Adv.
 Mr. Kaustabh Bhattacharjee, Adv.
 Ms. Garima Jain, AOR

Mr. Sanjay Upadhyay, Sr. Adv.
Mr. Shubham Upadhyay, AOR
Ms. Mansi Bachani, Adv.

Mr. Anand Varma, AOR
Ms. Apoorva Pandey, Adv.

Ms. Aishwarya Bhati, Sr. Adv.
Mr. Vivek Chib, Sr. Adv.
Mr. Vipul Ganda, Adv.
Mr. Kunal Cheema, AOR
Ms. Anuradha Arputham, Adv.

Ms. Aishwarya Bhati, ASG
Mr. Gudapati G. Kashyap, Adv.
Ms. Manisha Ambwani, AOR

Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Nishant Sharma, Adv.
Mr. Ankur S. Savadikar, Adv.

Mr. Kunal Mimani, AOR

Mr. Amar Dave, Sr. Adv.
Ms. Nandini Gore, Adv.
Ms. Sonia Nigam, Adv.
Mr. Akhil Abraham Roy, Adv.
Mr. Mohammad Shahyan Khan, Adv.
For M/S. Karanjawala & Co., AOR

Ms. Charanya Lakshmikumaran, AOR
Mr. Yogendra Aldak, Adv.
Ms. Tamanna Sharma, Adv.
Ms. Bhavya Shukla, Adv.
Ms. Neha Choudhary, Adv.
Ms. Umang Motiyani, Adv.
Mr. Ayush Agarwal, Adv.
Ms. Nandini Gore, Adv.
Ms. Sonia Nigam, Adv.
Mr. Akhil Abraham Roy, Adv.
Mr. Mohammad Shahyan Khan, Adv.
Mr. Anil Kumar Verma, AOR
Mr. Aditya Soni, AOR
Mr. A. Karthik, AOR

Hon'ble Mr. Justice Abhay S.Oka pronounced the Reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Ujjal Bhuyan.

The writ petitions and the civil appeals are allowed in terms of the signed Reportable judgment.

The operative part of the judgment reads thus:

"36. Hence, we pass the following order:

- a) We hold that the 2017 notification and the 2021 OM as well as all circulars/orders/OMs/notifications issued for giving effect to these notifications are illegal and are hereby struck down;
- b) We restrain the Central Government from issuing circulars/orders/OMs/notifications providing for grant of *ex post facto* EC in any form or manner or for regularising the acts done in contravention of the EIA notification;
- c) We clarify that the ECs already granted till date under the 2017 notification and the 2021 OM shall, however, remain unaffected.

37. The writ petitions and civil appeals are accordingly allowed on the above terms."

Pending applications including applications for intervention/impleadment also stand disposed of.

(Anita Malhotra)
AR-CUM-PS

(AVGV RAMU)
Court Master

(Signed Reportable judgment is placed on the file.)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 81 OF 2025**

IN THE MATTER OF:

SATISH KUMAR GOYAL

...APPLICANT

Versus

STATE OF HARYANA & ORS.

...RESPONDENTS

Know all to whom these presents shall come that I/we, Goutam Patra, Authorised Representative of the above named Respondent no. 6 do hereby appoint:

**Harsh Gattani, Advocate
Gattani & Co.
D/2681/2019**

**HARSH GATTANI
Advocate
Enroll. No. D/2681/2019
A-86 (LGF), Defence Colony,
New Delhi-110024
Ph.: +91-7415314431**

A-86, LGF, Defence Colony, New Delhi – 110014

Contact: +91-7415314431 | Email: harshgattani@outlook.com

Advocate(s), to be my/ our true and lawful attorney (s), in the matter noted above, to do all the following acts, deeds and things, or any of them, (jointly and severally) and also ratify anything already done on our behalf that is to say: -

1. To sign, verify and present and send notices, replies rejoinders, pleadings, appeals, cross-objections or petitions for execution, review, revision, other petitions or affidavit or other documents as shall be deemed necessary or advisable for the prosecution of the case or in relation thereto in all its stages.
2. To appear, act, and plead in the above-mentioned case in any court or tribunal etc, in which same be heard or tried in the 1st instance or in appeal or review or revision or execution or in other stage of its progress until its final decision.
3. To withdraw or compromise the said case or submit to arbitration any differences or disputes may arise to or in any manner relating to the said case.
4. To receive documents, papers, records, orders etc. and to do all other acts all things, which be necessary or proper to be done for the progress and in all course of the prosecution of the case.
5. To employ any other legal practitioner, advocate or consultant authorizing him to exercise power and authority hereby conferred on the Advocate (s) whenever he/they may think fit to do so.



And I/We hereby agree that whatever the Advocate (s) or his/ there substitute shall do in the premises shall be binding on me in all intents and purposes just as if it would have been done by me.

And I/We hereby agree not to hold the Advocate (s) or his/their substitute responsible for the said case in consequence of his absence from the court when the said case is called up for hearing.

And I/We hereby agree that in the event of the whole or any part of the fee agreed by me/ us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case, or not to appear until the same is paid.

In witness whereof I/We hereunto set my/our hand to these presents the contents of which have been explained to and understood by me/us. Date:

Harsh Gattani
D/2681/2019

Advocate

Shubho Jana
D/129/2015

Advocate

For Trehan Promoters & Builders Pvt. Ltd.

Director/Authorised Signatory
Client Client



REPLY on behalf of Respondent No. 6 - OA-81/2025 - Satish Kumar Goyal vs. State of Haryana & Ors.

From Harsh Gattani <harshgattani@outlook.com>

Date Mon 26-May-25 3:34 PM

To chambersofshashankrai@gmail.com <chambersofshashankrai@gmail.com>; psenv2016@gmail.com <psenv2016@gmail.com>; secy-moef@nic.in <secy-moef@nic.in>; hspcbms@gmail.com <hspcbms@gmail.com>; scy.seachr@gmail.com <scy.seachr@gmail.com>; seiaa-21.env@hry.gov.in <seiaa-21.env@hry.gov.in>

1 attachment (8 MB)

Reply_NGT.pdf;

Greetings,

Kindly find attached the reply on behalf of Respondent No. 6. The same is being served as advance service.

Warm Regards,

GATTANI & COMPANY
Advocates

New Delhi | Jaipur | Jabalpur | Indore | Prayagraj

HARSH GATTANI [B.A.L.L.B]

Partner

Tel: +91- 7415314431 | e-mail: harshgattani@outlook.com

Office: A-86 (LGF), Defence Colony, New Delhi – 110024, India

Please consider your environmental responsibility. Before printing this e-mail message, ask yourself whether you really need a hard copy.

Disclaimer: This email and any files transmitted with it are confidential and intended solely for the use of the individual or entity to whom they are addressed. If you have received this email in error please notify the sender immediately. If you are not the intended recipient, you are hereby notified that any disclosure, copying, distribution or the taking of any action in reliance on or regarding the contents of this electronically transmitted information is strictly prohibited. Please note that any views or opinions presented in this email are solely those of the author and do not necessarily represent those of the sender. Finally, the recipient should check this email and any attachments for the presence of viruses. The sender accepts no liability for any damage caused by any virus transmitted by this email.